

(ग) इस के लिये कितनी धनराशि निवृत्त की गई है ?

अब और रीजगार तथा योजना मंत्री के सचिव-सचिव (श्री ल० ना० मिश्र) . (क) जो हैं ।

(ख) दूसरी पंचवर्षीय योजना के दर-मियान विभिन्न उद्योग-क्षेत्रों में करीब १५ कैन्टीन खोलने का विचार है ।

(ग) एक लाख रुपये ।

श्री नवल प्रभाकर : क्या मैं यह जान सकता हूँ कि यह कैन्टीन कब तक स्थापित हो जायेगी ?

श्री ल० ना० मिश्र : हम तो चाहते हैं कि यह जल्दी हो जाय, लेकिन दिल्ली सरकार को मकान मिलने में कुछ कठिनाई हो रही है इसलिये यह नहीं खुल सकी है ।

श्री नवल प्रभाकर : क्या मैं जान सकता हूँ कि दिल्ली प्रशासन ने कोई जगह सुझाई है ?

श्री ल० ना० मिश्र : जगह का सुझाव तो नहीं दिया है, लेकिन उन्होंने एक स्कीम मेजी है जिस में इस के खोलने की बात है ।

Mr. Speaker: The answer may be read in English also

Shri L. N. Mishra: (a) Yes.

(b) It is proposed to set up about 15 canteens during the entire Second Five Year Plan period in different industrial areas.

(c) Rupees one lakh.

Shri Muhammed Elias: In view of the large number of building workers employed in the different parts of Delhi for building work, may I know whether Government are thinking of introducing mobile canteens for them?

Shri L. N. Mishra: At the initial stage, we propose to provide at least 15 canteens. But we have not been able to provide them till now because we are not getting suitable accommodation.

Mr. Speaker: The question was whether mobile canteens would be introduced.

Shri L. N. Mishra: It is a suggestion for action which I will pass on to the Ministry. They will consider it.

Shri Tangamani: May I know how many canteens have so far been opened and how many canteens are actually running in Delhi?

Shri L. N. Mishra: None so far.

Shri Tangamani: The target for the Second Plan period was 15 canteens. Three years have already elapsed. I would like to know whether any canteen will be opened during the rest of the Plan period.

Shri L. N. Mishra: We are trying to expedite it. But we have not been successful. The difficulty is that these subsidies are to be given only to co-operatives of workers or employers. So far no co-operatives have come forward excepting from the Delhi State

बागें पंचाट की कार्यन्विति

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{ श्री विभूति मिश्र :
श्री त्रिविध कुमार चौधरी :
श्री रघुनाथ सिंह :
*११०८. { श्री सुबिन घोष :
श्री राजेन्द्र सिंह :
श्री ही० ना० मुकर्जी :
श्री मुहम्मद इलियास

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बागें पंचाट के अनुसार जनवरी १९५६ में भारत और पाकिस्तान ने एक दूसरे को कुछ राज्यक्षेत्र हस्तान्तरित किये थे ;

(ख) यदि हा, तो भारत और पाकिस्तान ने कितना-कितना क्षेत्र और कितने-कितने लोग एक दूसरे को हस्तान्तरित किये हैं ; और

(ग) क्या यह हस्तान्तरण ध्वनिपूर्वक हो गया ?

वैशिक-कार्य उपमंत्री (श्रीमती लक्ष्मी मेनन) : (क) जी हा ।

(ख) भारत ने लगभग २६ ४० वर्ग-मील का प्रदेश पाकिस्तान को सौंप दिया और पाकिस्तान ने लगभग १३ १६ वर्गमील का प्रदेश भारत को सौंपा । पश्चिम बंगाल की सरकार प्रभावित क्षेत्रों और उम जनसंख्या के सही आकड़े इकट्ठा कर रही है जिसे इस के कारण रहने के स्थान बदलने होंगे ।

(ग) जी हा ।

श्री विभूति मिश्र : मैं जानना चाहता हूँ कि जो बाग़े अवार्ड हुआ था उस के अन्दर की जो जमीन है वह उम में अलग है जिस की अदला बदली नेहरू नून पैक्ट के अनुसार की जायेगी ?

Shrimati Lakshmi Menon : I could not follow the question

श्री विभूति मिश्र : मैं जानना चाहता हूँ कि बाग़े अवार्ड में जो जमीन ली और दी गई उम में नेहरू नून पैक्ट के अनुसार जो जमीन की अदला बदली की जायेगी वह शामिल है या उम से अलग है ?

Shrimati Lakshmi Menon : This refers to two disputed areas mentioned as dispute No 1 and dispute No 2 This was referred to the Bagge Tribunal and this is in implementation of the Bagge Award These are territories held in

Shri Tridib Kumar Chaudhuri : I come from the district where the areas are interchanged

Mr Speaker : Let the hon Minister complete her answer

Shri Tridib Kumar Chaudhuri : Therefore, I would like to ask one or two questions The Bagge line for demarcating the boundary between the Murshidabad district West Bengal, and Rajshahi district, East Pakistan, was to have been the mid-stream of the river Ganga as it was flowing one year after the Award Since then the

line was drawn and demarcated jointly by the land records departments of the two Governments May I know whether in interchanging the areas wrongfully held either by India or by Pakistan on either side of the Bagge line, any deviation of the line as drawn on the survey map and indicated by the land records departments of the two Governments was agreed upon?

Shrimati Lakshmi Menon : No, Sir The boundary line between the Murshidabad district of West Bengal and the Rajshahi district of East Pakistan including the thanas of Nawabganj and Shibganj of pre-partition Malda district, is the dispute referred to Here the boundary was regarded as a rigid and fixed line and therefore no change was called for

Shri Tridib Kumar Chaudhuri : The hon Deputy Minister does not seem to know the exact position The Bagge Award was that so far as the land boundary is concerned, they were rigid and fixed But the Radcliffe Award did not say anything about the river So the dispute was referred to Mr Justice Bagge's Tribunal

Mr. Speaker : The hon Member is becoming a Minister

Shrimati Lakshmi Menon : It was a rigid and fixed line and there was no change whatever by reference to the Bagge Award The Bagge Award was that the boundary as fixed by Radcliffe Award stands There is no change, it is not fluid

Shri Tridib Kumar Chaudhuri : That is not correct, Sir

Mr. Speaker : The hon Deputy Minister does not know What is the good of asking the question? Mr. Mukerjee

Shrimati Lakshmi Menon : Sir, I would like to read the Bagge Award in this matter The Bagge Tribunal decided that in the case of dispute

No. 1 which the hon Member was referring to, the boundary would be a rigid one and that in the case of dispute No 2, it would be fluid, along the course of the river Matabhanga

Shri Tridib Kumar Chaudhuri: May I know whether the areas adjoining the right bank of the river Ganga like Char Durlabh and the former railway station site of Lalgolaghat has been given over to Pakistan?

Shrimati Lakshmi Menon: I want notice for the detailed description of the territory

Mr. Speaker: The hon Member is close to the boundary and he can go on putting questions (*Interruptions*)

Shri Tridib Kumar Chaudhuri: May I explain the position, Sir?

Mr. Speaker: To whom? The hon Minister wants notice regarding these further details Next question

Shri Hem Barua: May I put a question, Sir?

Mr. Speaker: Shri Hem Barua is not one of the Members who tabled the question

Shri Hem Barua: That shows our mental alertness, Sir We want to cooperate

May I know whether the Indian who was captured in this particular area and taken over by Pakistan has been released and whether those military camps that we had in the char lands in the Ganges under dispute were destroyed by the Pakistani troops and whether they have paid any compensation for this?

Mr. Speaker: It does not arise out of this question It only relates to area and not to compensation

Indian Visitors to Pakistan

*1109 **Shri Ajit Singh Sarhadi:** Will the Prime Minister be pleased to state whether the Government of India have been able to get the time limit of registration of Indian visitors to Pakistan extended to 14 days instead of 72 hours?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): No, Sir The final reply of Government of Pakistan is awaited.

Shri Ajit Singh Sarhadi: May I know whether, pending the decision of the Pakistan Government, there is any proposal to reduce the period for registering in India?

Shrimati Lakshmi Menon: I do not know what the hon Member means. Here, the reference is to the period between the entry of a Pakistan national and the period of registration. As far as India is concerned, at every check post, as soon as he surrenders the triplicate of the visa, he is allowed 14 days before the registration takes place whereas in the case of Pakistan, originally, it was 24 hours and, now, as a result of our negotiations, it has been extended to 72 hours. We are trying to have the same period, that is 14 days, to be given also to people who enter Pakistan.

Shri Ajit Singh Sarhadi: My question is this. The period of registration in India is 14 days and the period of registration in Pakistan is 72 hours. The Government of India has urged that it should be increased to 14 days in Pakistan also. Pending Pakistan agreeing to that, is there any proposal to reduce the 14 days here to 72 hours?

Shrimati Lakshmi Menon: Certainly not

Border Raids

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*1112. { **Shri D. C. Sharma.**
Sardar Iqbal Singh:

Will the Prime Minister be pleased to refer to the reply given to Starred Question No 716 on the 8th December, 1958 and state whether final reply has been received from the Government of Pakistan with regard to the attack made by the Pakistan armed police on the Indo-Pakistan border at the Amurka irrigation canal in Punjab?